

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00099/2018

Chandigarh, this the 29th day of October, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

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1. Malkiat Singh son of Sh. Surjeet Singh, aged 57 years, D.F.O. Eco tourism, Panchkula, resident of House No. 766, Sector 12, Panchkula.
2. Ved Parkash son of Sh. Jagan Nath, aged 57 years, D.F.O. Production Yamuna Nagar, Haryana, resident of House No. 459, Mansa Devi Complex Sector 6, Panchkula.

(Both are Group-A employees)

....**Applicants**

(Present: Mr. D.R. Sharma, Advocate)

Versus

1. Union of India, through the Secretary to Government of India, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Delhi – 110003.
2. Union Public Service Commission, through its Secretary, Dholpur House, Shahjahan Road, New Delhi -110001.
3. State of Haryana through Financial Commissioner and Principal Secretary to Government of Haryana, Department of Forests, Mini Secretariat, Sector 17, Chandigarh.
4. Chief Secretary to Government of Haryana, Civil Secretariat, Haryana, Chandigarh.
5. Additional Chief Secretary to Government of Haryana, Department of Forests, Mini Secretariat, Sector 17, Chandigarh.

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Respondents

(Present: Mr. Ram Lal Gupta, Advocate for Resp. No. 1

Mr. B.B. Sharma, Advocate for Resp. No. 2

Mr. Samarvir Singh, DAG (Hr.) for Resp. No. 3 to 5

ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)

1. By way of the present O.A., the applicants have sought issuance of a direction to Respondents No. 1 and 2 to accept the recommendations of the Select Committee Meeting (SCM) dated 04.05.2011 and prepare a select list for the year 2009 for induction of State Forest Service Officers to the Indian Forest Service Officers as per the provisions of the Indian Forest Service (Appointment by promotion) Regulations, 1966, with all consequential benefits.
2. Learned counsel for the applicants, at the very outset, fairly submitted that this Court, in the case of P.S. Birthal Vs. Union of India & Others (C.P. No. 060/7/2018 in O.A. No. 060/1124/2017), vide order dated 13.08.2018 directed the respondents to forward the names of the eligible officers, as recommended by the SCM, to the UPSC for induction into the IFS, under promotion quota, and since the names of the applicants have already been cleared by the SCM for the Select List 2008-09, therefore, their cases are to be considered along with the case of Mr. P.S. Birthal.
3. Mr. Samarvir Singh, Deputy Advocate General (Hr.) for Respondent No. 3 to 5 submitted that the names of the applicants have already been recommended and sent to the UPSC for induction into IFS. In support of his argument, he has produced a communication dated 22.10.2018, which is taken on record. He prays that the recommendations of the SCM dated 04.05.2011 have been accepted and the names of the applicants have been recommended, therefore, the O.A. has been rendered infructuous and may be disposed of as such.

4. Learned counsel for the applicants, at this stage, prayed that since the proposals with regard to the induction of the applicants to the IFS have been forwarded by the State of Haryana, the UPSC may be directed to accept the recommendations and make appointments expeditiously, keeping in view the fact that the applicants are going to retire on 31.10.2018.

5. Learned counsel for Respondent No. 2 submitted that the UPSC will accept the recommendations in case there is no discrepancy in the proposal sent by the State of Haryana and take further action as per the rules.

6. In the wake of above noted facts, the present O.A. is disposed of as having been rendered infructuous. The UPSC is directed to expedite the matter by convening a DPC for making promotion of the eligible officers at the earliest. If the applicants are found suitable for promotion to the indicated service they will be entitled to the consequential benefits too. No costs.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 29.10.2018

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